

Delhi High Court Directs Delhi Police To Handover Keys Of Markaz Nizamuddin To Maulana Saad

2022 LiveLaw (Del) 1128

IN THE HIGH COURT OF DELHI AT NEW DELHI

JASMEET SINGH; J.

W.P.(CRL) 421/2021 & CRL.M.A. Nos. 14486-14487/2021, 20986/2022; 28.11.2022

DELHI WAQF BOARD versus GOVERNMENT OF NCT OF DELHI AND ANR.

Mr Sanjay Ghose, Sr. Adv. with Mr Wajeeh Shafiq, Standing Counsel DWB with Ms Ramsha Shan, Ms Sabika Ahmad and Mr Naman Jain, Advs. for Petitioner. Ms Rebecca M John, Sr. Adv. with Mr Fuzail Ahmad Ayyubi, Ms Akanksha Rai, Mr Ibad Mushtaq, Ms Adya and Mr Pravir, Advs. for Impleader. Mr Rajat Nair, Adv. (through VC) with Mr Dhruv Pandg, Adv. for Delhi Police. Inspector Paramvir Dahiya, SHO/Hazrat Nizamuddin, Inspector Vikas Pannu, PS-Hazrat Nizamuddin and Inspector Satish Malik, Crime Branch

ORDER

It is stated by Mr Nair, learned counsel that Maulana Mohd. Saad is the person who was occupying the property namely Markaz at property bearing No. Plot No.168, 168A and 168B, Basti Hazrat Nizamuddin between dargah Hazrat Nizamuddin and Police Station-Hazrat Nizamuddin, when the FIR No. 0063/2020 dated 31.03.2020, under Section 3 of Epidemic Diseases Act, 1897 read with Section 51/58 (1) of Disaster Management Act, 2005, Section 14(b) of Foreigners Act read with Section 188/269/270/271/304/308/120-B IPC was registered. He states that the respondent will have no objection in handing over the keys of the property to Maulana Mohd. Saad on furnishing indemnity bond in the form as required by the respondent without any supporting documents.

In this view of the matter, the petitioner does not wish to prosecute the matter any further.

With these directions, the petition is disposed of.

© All Rights Reserved @LiveLaw Media Pvt. Ltd.

*Disclaimer: Always check with the original copy of judgment from the Court website. Access it [here](#)